

(c) whether it is a fact that not a single elected member of the shareholders is on the Managing Committee ; and

(d) how many times the general body meeting of the members of Super Bazar has been convened since [its inception ?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY) : (a) Super Bazar, Delhi is a cooperative Store, registered under the Bombay Cooperative Societies Act (VII of 1925) as extended to the Union Territory of Delhi; under Registration No. F. 284(s) dated 25-6-1966.

(b) As on 31-12-1980, there were 18,707 share-holders and share capital contribution from them was Rs. 10.49 lakhs.

(c) The Managing Committee consists of 15 members of which 6 are to be elected and the rest are nominated by Government of India. Election has not yet taken place.

(d) As the number of members is very large and the subsidiary rules for constituting a representative general body have not been finalised, no general body meeting has so far been convened.

**Criteria for Transfer of  
Income-tax Officers  
(Group-A) and Assistant  
Commissioners of Income-  
Tax**

2465. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) what are the criteria laid down by Government for transfer of Income-tax Officers (Group-A) and Assistant Commissioners of Income-tax in the Income-tax Department from one charge to another;

(b) whether it is a fact that in a number of cases the above criteria have not been followed strictly in Delhi Charge while transferring the ITOs (Group-A) and the Assistant Commissioners of Income-tax of Delhi;

(c) if so, what are the names and designations of the ITOs (Group-A) and Assistant Commissioner of Income-tax (including their period as ITO Group-A) whose stay in Delhi is more than the stipulated period as mentioned in (a) above ; and

(d) what action Government propose to take in transferring these officers out of Delhi Charge ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA)

(a) The criteria for transfer of Assistant Commissioners of Income-tax and Income-tax Officers (Group-A) from one charge to another is broadly as follows :—

(i) An Assistant Commissioner who has stayed in a particular charge for 8 years including the period of Income-tax Officer (Group-A) will be liable for transfer to another charge in a state other than the state where he is presently posted.

(ii) A promotee Income-tax Officer would normally be liable to transfer to another charge after he has rendered 5 years regular service as Income-tax Officer (Group-A) in a particular charge and the directly recruited Income-tax Officer (Group-A) will be shifted to another charge after 6 years' stay in a charge.

(iii) If an officer is working or has worked on deputation at the same station, the period spent on deputation will not be taken into account for the purpose of counting his stay at a particular station.

(iv) On promotion, any officers can be transferred from one charge to another regardless of stay. *Ad hoc* promotion will not be treated as promotion for this purpose.

(v) As far as possible no Income-tax Officer will be transferred to another charge during the last 3 years of his service and Assistant Commissioner within the last 2 years of his service.

(vi) An officer posted to an unpopular station will be eligible for transfer to another place after a stay of 2 years at that station.

Notwithstanding what is stated above, the Central Board of Direct Taxes may, for administrative reasons, transfer any officer any time to any place in India.

(b) and (c). On stay basis, the following officers of Commissioner of Income tax, Delhi Charge, were due for transfer :—

S/Shri

1. Jawahar Singh, I.A.C. (Central)
2. T. S. Bedi, I.A.C.
3. A. Datta, I.A.C. (Assessment)
4. Krishanlal, I.A.C. (Assessment)
5. H.D. Sharma, I.A.C. (Assessment)
6. Sain Dass, I.A.C.
7. J.N. Sharma, A.A.C.
8. A.L. Sud, A.A.C.
9. Smt. S.K. Nigam, I.A.C.
10. Smt. Baljeet Matiyani, I.A.C. (Assessment)
11. Smt. Sunita Kaila, ITO (Group A)
12. Smt. Pamela Bhandari, ITO (Group-A)
13. Shri G.C. Kudaisya, ITO (Group-A)
14. Shri B. Ahuja, ITO (Group-A)

officers at Serial Nos. 1 to 5 and 14 had less than 2/3 years to serve and

hence not transferred. While in the remaining cases their retention was allowed on compassionate grounds/public interest.

Officers at Serial Nos. 1 to 4 have already retired officers at Serial Nos. 7 and 9 have also been transferred.

(d) The annual transfers of officers on stay basis are considered in April-May each year. The cases of the officers due for transfer will be considered again in April-May 1981.

### Operation of Boeing Service from and to Coimbatore

2466. SHRI ERA MOHAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is a plan to operate Boeing service from and to Coimbatore ;

(b) whether there is also a plan to expand the runway and other services at the Coimbatore airport ;

(c) whether any time schedule has been drawn in this connection; if so, what is the time schedule ; and

(d) when is the airport likely to be ready to receive the Boeing aircraft?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A.P. SHARMA): (a) No. Sir.

(b) to (d). Coimbatore airport is not suitable for Boeing 737 operations at present. There is a proposal for acquiring land for future extension of runway at Coimbatore airport. It is also proposed to augment safety services and provide additional visual aids. However due to paucity of funds, it will not be possible to provide for development of runway and Terminal Building works during the current Plan (1980-85). In view of this the Coimbatore airport is not likely to be ready for Boeing aircraft in the near future.